

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No2
CP(IB) 342 of 2020

Order under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Steelco Gujarat Ltd

.....Applicant

.....Respondent

Order delivered on 06/01/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kunal P Vaishnav, Adv.
For the Respondent :

ORDER

IA 07 of 2022

Application filed by union of workmen seeking payment of salary during the CIRP and prior to CIRP of more than hundred workers. Learned counsel states that the workers / employees are not removed and are still in services. Issue notice to RP.

List for further consideration on 09.02.2022.

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KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

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DR. DEEPTI MUKESH
MEMBER (JUDICIAL)